

**THE MIZORAM SALARIES AND ALLOWANCES OF SPEAKER AND DEPUTY SPEAKER
(AMENDMENT) BILL, 2024**

A

BILL

***further to amend the Mizoram Salaries and Allowances of Speaker
and Deputy Speaker Act, 1999.***

Be it enacted by the Mizoram Legislative Assembly in the Seventy-fifth year
of the Republic of India as follows ;-

**1. Short title and
Commencement.-**

- (1) This Act may be called the Mizoram Salaries and Allowances of Speaker and Deputy Speaker (Amendment) Act, 2024.
- (2) It shall come into force from the date of publication in the Official Gazette.

**2. Amendment of
section 13.**

In the Mizoram Salaries and Allowances of Speaker and Deputy Speaker Act, 1999, for section 13, the following section shall be substituted, namely :-

“ 13 Household staff .- The Speaker and the Deputy Speaker shall be entitled to Grade IV Staff of four and two numbers respectively of their choice as household staff, the appointment of which shall be co-terminous without annual increment”.

STATEMENT OF OBJECTS & REASONS

The salaries and other allowances of the Speaker/ Deputy Speaker, Ministers etc. needs to be revised as more than 3 (three) years and 6 (six) months has lapsed since the last revision i.e. 2020.

(VANLALHLANA)
Minister,
Parliamentary Affairs Department.

Financial Memorandum

As a result of the recommendation of General Purposes Committee meetings held on 8th January, 2024 and 14th February, 2024, the estimated fund requirement for the personal establishments of Speaker and Deputy Speaker will be as shown below:-

1)	Annual expenditure to be incurred (per year)	=	₹ 19,44,000/-
2)	Annual expenditure to be incurred (per term)	=	₹ 97,20,000/-
1)	Overall decrease (per year)	=	₹ 14,35,680/-
2)	Overall decrease (per term)	=	₹ 71,78,400/-

(VANLALHLANA)
Minister
Parliamentary Affairs Department